Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH: ALLAHABAD

Review Application No.105 of 2002. in Original Application No.145 of 1994.

Allahabad, this the 30th day of March, 2007.

Hon'ble Mr. Justice Khem Karan, Vice-Chairman

Union of India, through the Defence Secretary, Ministry of Defence, Government of India, North Block, New Delhi.

... Review applicant.

(By Advocate : Shri V.K. Pandey)

Versus

C.M. Mahapatra & 13 others.

...Respondents.

(By Advocate : Shri L.M. Singh)

ORDER

By Hon'ble Mr. Justice Khem Karan, V.C. :

Heard on the application for reviewing of the order dated 7.5.2002 passed by this Tribunal in OA No.145/94.

2. Perused the order dated 7.5.2002 and the ground of review. By order dated 7.5.2002, this Tribunal had allowed the claim of the original applicants for revised rates of conveyance allowance in terms of the G.O. dated 18.12.1991 after recording the reasons in detail and after hearing the respondents in the OA. What is stated by respondents' counsel that in view of certain Govt. Orders, the applicants were not entitled to the increased rate of conveyance allowance as they did not perform journey by Moter Cycle or by Moter Car but they performed the journey by Cycle. He has also said that under the Government Orders when a servant who was performing such journey more than 200 Km. in a month, was entitled to such conveyance allowance but the applicants did not fall in that category.

3. From the arguments advanced by Shri Pandey and for the ground taken in the review, this much can be informed that the respondents (in the original OA) want that this Tribunal will sit in judgment again over the same point that it considered and decided by the order under review. The ground can not be said to be such of which they can be a review. In case, the respondents were aggrieved of the order they ought to have taken of course to the higher forum. There is no error apparent on the face of record and it does not give any other sufficient ground for review of the said order, so the review application is rejected.

Vice-Chairman

RKM/